

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 120

CP/ 1(CH)2024

IN THE MATTER OF:

Hilal Ahmad Bhat

...Petitioner

Vs.

ROC, Jammu and Kashmir

...Respondent

Under Section: 252 (3), CA 2013

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 07.06.2024.

-sd-
Court Officer

April 19, 2024
SM